

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Sanjay Kumar s/o Sh. Ramesh Chand, r/o Village Dholag Chaknar, P.O. Kalol, Sub-Tehsil Kalol, District Bilaspur (H.P.)

2. Bandna Kumari d/o Sh. Parkash Chand, r/o Village Ghumani, P.O. Kandraur, Tehsil Ghumarwin, District Bilaspur (H.P.) . .Applicants.

Versus

General Public

. .Respondent.

Subject.—Application for registration of marriage under section 5 of Special Marriage Act, 1954.

Sanjay Kumar & Bandna Kumari applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu Rites and Ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 29-04-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 28-02-2026 under my hand and seal of the court.

Seal.

Sd/-
*Additional District Registrar of Marriages-cum-S.D.M,
Jhandutta, District Bilaspur (H.P.).*

**Office Of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Baldev Singh s/o Sh.Sunka Ram, r/o V.P.O. Gangloh, Sub-Tehsil Kalol, District Bilaspur (H.P.)

2. Nisha d/o Sh. Inderjeet, r/o Flat No. 220-C, Part-2, Mauli Jagran, P.O. Mauli Jagran, District Chandigarh-160 102. . .Applicants.

Versus

General Public

. .Respondent.

Subject.—Application for registration of marriage under section 5 of Special Marriage Act, 1954.

Baldev Singh & Nisha applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu Rites and Ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 29-04-2026 after that no objection will be entertained and marriage will be registered.

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Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Piar Singh s/o Sh. Dev Raj, r/o Vill. Damehra, P.O. Naghair, Sub-Tehsil Kalol, District Bilaspur (H.P.)

2. Bandhan Kumari d/o Sh. Shaligram Mahto, Village Ward No. 23, Bindtoli Banni, P.O. Banni, District Khagaria Bihar. . *Applicants.*

Versus

General Public

. Respondent.

Subject.—Application for registration of marriage under section 5 of Special Marriage Act, 1954.

Piar Singh & Bandhan Kumari applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu Rites and Ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 29-04-2026 after that no objection will be entertained and marriage will be registered.

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